

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 259 OF 2015**

**Dated: 12<sup>th</sup> January 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member  
Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Ltd. .... Appellant(s)**

**Vs.**

**Punjab State Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Poorva Saigal  
Mr. A. K. Dubey

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

**ORDER**

Learned Counsel for the Appellant, Ms. Poorva Saigal requests for taking instructions from the parties.

Submission made by the learned counsel appearing for the Appellant, as stated above, place on record.

The learned counsel, Ms. Poorva Saigal appearing for the Appellant, is permitted to enable her to take instructions from the parties.

At the request of the learned counsel for the Appellant, post this matter on 16.01.2018.

Re-list this matter for hearing on top of the board on **16.01.2018**.

**(S.D. Dubey)**  
**Technical Member**  
*tpd/vg*

**(Justice N. K. Patil)**  
**Judicial Member**